

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 65(ND)/2013  
RT CP NO. 56/Chd/Pb/2016**

Parshotam Kumar

...Petitioner.

Vs.


M/s Graphic Motors Pvt. Ltd. & Ors.

..Respondents.

Present: Dr. Rajansh Thukral, Advocate for petitioner.  
Mr. Deepak Goyal, Advocate for respondent Nos. 1 to 4.  
Mr. Amit Gupta, Advocate for Mr. Vishal Gupta, Applicant.

Mr. Deepak Goyal, Advocate has also filed Power of Attorney for respondent Nos. 1 to 3. Learned counsel for the respondents submits that he has brought the entire original record in compliance with the order dated 22.05.2017. Dr. Rajansh Thukral, Advocate for the petitioner submits that he has been supplied copies of necessary documents. So the compliance of order dated 22.05.2017 has been made. As learned counsel for the respondents has complied with the direction, there is no need to retain the original record on the file.

Learned counsel for the petitioner seeks time to file appropriate application to implead certain more persons who have statedly been allotted shares as per the resolution dated 15.04.2013. In view of the above developments, learned counsel for the petitioner seeks time to file appropriate application to implead the allottees though it is contended that this is an ante dated record.

 The matter be listed on 11.09.2017. Application, if any, along with the proposed amended petition and application to implead certain other

persons as necessary parties be filed at least four days before the date fixed with copy advance to the counsel opposite.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

✓ August 10, 2017  
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